

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'B': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.3947/Del/2017  
Assessment Year : 2012-13**

**Anshika Consultants Pvt. Ltd.  
305, 3<sup>rd</sup> Floor, Bhanot Corner,  
Pamposh Enclave,  
Greater kailash-I,  
New Delhi-110048  
PAN-AAACA2083J  
(Appellant)**

**Vs. ACIT,  
Central Circle-27,  
New Delhi  
(Respondent)**

Appellant by : None  
Respondent by : Sh. R. K. Gupta, Sr. DR

Date of hearing : **30.04.2021**  
Date of pronouncement : **30.04.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2012-13 is directed against the order of learned CIT(A)-29, New Delhi, dated 27.04.2017.

2. None appeared on behalf of the assessee during the course of Virtual Hearing, before us. The assessee, vide its letter, received through email, dated

20.04.2021, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open Court on conclusion of Virtual Hearing on 30<sup>th</sup> April, 2021.

**Sd/-**

**(KUL BHARAT)  
JUDICIAL MEMBER**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

**Sd/-**

**(G.S. PANNU)  
VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi